(c) To supplement the efforts of the State Government to strengthen the infrastructure of the State Commission and District Forums, a One-Time Grant of Rs. 270 lakhs was provided by the Central Government to the State of Andhra Pradesh during the year 1995—97.

Road Transportation Charges

186. DR. A.K. PATEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government of Gujarat has represented to the Central Government for allowing actual road transportation charges in respect of lifting of levy sugar under sugar price equalization fund;
 - (b) if so. whether Government are considering the proposal: and
 - (c) if not. the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA ¹ PRASAD): (a) to (c) Yes. Sir. The Government of Gujarat represented to the Central Government regarding reimbursement of actual road transportation charges. The State Government has been informed, *interalia*, that Central Government has revised the margin guidelines on 4-11-1996 and. as per these guidelines, the transportation charges with effect from 1-4-1996 are being reimbursed at a flat rate for each State to be fixed on the basis of audited figures of expenditure duly approved by the State Government concerned incurred for the previous year.

Allocation of free rice to Andhra Pradesh

- 187. DR. DASARI NARAYANA RAO: Will the Minister of CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether allocation of free of cost rice was made by Government to Andhra Pradesh under Food for Work Programme to contain prevailing drought conditions in the State during the current year;
 - (b) if so. the details thereof;

- (c) whether any diversion of such rice to open market has come to Government's notice; and
- (d) if so, the details thereof and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI U.V KRISHNAM RAJU): (a) Yes. Sir.

- (b) A quantity of 15.00 lakh tonnes has been allocated to the Government of Andhra Pradesh for Food for Work Programme in the drought affected areas so far during 2002-03.
- (c) and (d) Some news paper cuttings and the complaints were received indicating the diversion of rice and irregularities involved for implementation of the Food for Work Programme in the State of Andhra Pradesh. The State Government was requested to investigate the matter. The Stale Government has intimated that action has been taken against the fair price shop dealers and officials who were involved in irregularities. About 50 Government Officials were suspended and 55 officials are under process for disciplinary action.

Allocation of Edible Oils to Andhra Pradesh for PDS

- 188. DR. DASARI NARAYANA RAO: Will the Minister of CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether it is a fact that Andhra Pradesh is being allocated less quota of edible oils for PDS than the demand put for by the State:
- (b) if so. the details of the demand and allocations made during the last three years, year-wise;
- (c) whether it is also a fact that the State is not lifting even the allocated quota of edible oils and lifting very less quantity:
- (d) if so, the reasons cited by the State Governments for this poor lifting, and